

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB- 195/ND/2017
(CA-391 & 04/C-III/ND/2019)

In the matter of :

IndusInd Bank Limited

.. PETITIONER

vs.

Gallium Industries Ltd

.. RESPONDENT

SECTION

Under Section 7 of IBC Code, 2016

Order delivered on 03.1.2019

Coram :

Smt. Ina Malhotra,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. CA Sinha, Ms. Sonali Khanna, Advocates

For the Respondent/Corporate Debtor :

For the Intervener : Mr. Pradeep Dahiya, Adv. for OL Sh.
Vijender Sharma

ORDER

Two Applications, being CA No.391 & 04/C-III/ND/2019 have been filed. One is by the Resolution Professional (RP) under Sections 19 & 60 (5) of the Code and the other is by one of the ex-Directors on the Board of Corporate Debtor, praying for deletion of his name from the list of parties arrayed under Section 19.

Notice to be effected upon the non-Applicants returnable on 29.1.2019. Dasti.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(INA MALHOTRA)
MEMBER (JUDICIAL)

Susmit